

(SHRI RAM NIWAS MIRDHA) : (a) The number of telephone connections working in urban and rural areas in the country at the end of 6th Five Year Plan, state-wise, is given in the statement given below.

(b) The total number of villages connected with LDPTs in the country during the Sixth Five Year Plan are 11,774, out of which 380 have been provided in Orissa against a target of 290.

(c) No, Sir. It is not possible to connect all the rural post offices by telephone service because of resource constraints.

#### Statement

Sl. No.	Name of the State	Working connection on 31.3.85	
		Urban	Rural
1.	Andhra Pradesh	1,40,861	54,988
2.	Bihar	52,953	13,782
3.	Gujarat	2,15,690	42,734
4.	Jammu & Kashmir	13,079	4,659
5.	Karnataka	1,50,267	28,622
6.	Kerala	95,025	43,462
7.	Madhya Pradesh	88,703	6,787
8.	Maharashtra	2,13,853	35,418
9.	North Eastern Region.	34,511	7,767
10.	North Western Region.	1,64,968	14,902
11.	Orissa	22,539	12,348
12.	Rajasthan	83,766	10,555
13.	Tamil Nadu	2,04,193	71,738
14.	Uttar Pradesh	1,52,210	32,906
15.	West Bengal	2,27,178	12,514
16.	Delhi	2,69,512	2,205

#### Punishment for deliberate mismanagement of companies

642. DR. G S. RAJHANS : Will the Minister of INDUSTRY be pleased to state :

(a) whether Union Government have recently decided that the deliberate mis-

management made by any company will be punished;

(b) if so, how Government propose to find out and check about deliberate mismanagement of a company; and

(c) what punishment is to be awarded to such company ?

THE MINISTER OF INDUSTRY AND MINISTER OF PETROLEUM AND NATURAL GAS (SHRI NARAYAN DATT TIWARI) : (a) to (c). There are various provisions in the Companies Act relating to investigation, inspection, special audit etc. through which mismanagement of companies can be detected by the Government. Likewise there are enabling provisions in the Act for taking corrective and remedial action, e.g., for removal of managerial personnel, for regulation of company's affairs by the Court and for appointment of Government Directors etc. in the event of mismanagement of a company.

#### Growth rate of capital goods output during 1985-86

643. SHRI INDRAJIT GUPTA : Will the Minister of INDUSTRY be pleased to state :

(a) whether it is a fact that the production of capital goods increased by only 3.3 percent against the overall Industrial growth rate of 6.1 per cent during the year 1985-86;

(b) if so, the details thereof and the reasons therefor;

(c) whether the Prime Minister has asked the Industry Ministry to take immediate fiscal and non-fiscal measures to protect the domestic capital goods industry; and

(d) if so, the measures being taken in this direction ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) The growth rate for capital goods industries was 3.3 per cent while that of overall industries was 6.3 per cent during 1985-86.

(b) A statement showing growth rates registered by certain selected capital goods industries during 1985-86 is given below. The growth of capital goods industries would have been higher but for certain factors such as demand bottlenecks, infrastructural and raw material constraints, etc.

(c) Prime Minister has expressed his concern about performance of capital goods sector and has suggested certain measures.

(d) Inter-Ministerial consultations are taking place at various levels.

#### Statement

##### *Growth Rates of Selected Capital Goods Industries during 1985-86*

Sl. No.	Industry	Growth rate in 1985-86 over 1984-85
1.	Power transformers	+ 7.3
2.	Electric Motors	+ 6.3
3.	Boilers	+ 13.1@
4.	Machine tools	(—) 16.4@
5.	Diesel engines (stat.)	+ 8.0
6.	Ball & roller bearings	+ 27.4
7.	Agricultural tractors	(—) 10.0
8.	Motor starters & contractors	+ 2.7
9.	Railway wagons	+ 0.8
10.	Commercial vehicles	+ 6.4

@ The growth rate is based on value of production at constant prices.

#### **Proposal to reduce Government Representatives on Boards of Public Sector Undertakings**

644. SHRI INDRAJIT GUPTA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government propose to reduce Government representatives on the Boards of public sector undertakings; and

(b) if so, the details and purpose thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTERPRISES (PROF. K K. TEWARY) : (a) and (b). Yes, Sir. With a view to grant greater autonomy instructions have already been issued to all the administrative Ministries to have not more than one nominee Director on the Board of Public Sector Undertakings except in the case of Public Sector Undertakings dealing with items more or less exclusively within the purview of Public Sector (e.g. coal, steel, mines, petroleum, etc.) or undertakings engaged in trading and marketing (e.g. S.T.C., M.M.T.C., etc.) where more than one could be justified depending upon needs of the situation.

#### **Supply of shortweight L.P.G. cylinders to consumers in Andhra Pradesh**

645. SHRI V. TULSIRAM : Will the Minister of PETROLIUM AND NATURAL GAS be pleased to state :

(a) whether cases of supply of shortweight LPG cylinders in Andhra Pradesh have come to the notice of Government; if so, details thereof; and

(b) the steps taken I proposed to be taken for supply of proper and full weight cylinders of L.P. Gas to the consumers in the consumers in the country ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER AND THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRIMATI SUSHILA ROHATAGI) : (a) and (b). Some such cases have been reported to the oil marketing companies in the normal course of business. Institutional arrangements exist in LPG bottling plants as also with LPG distributorships to ensure filling and supply of LPG cylinders in correct weight. The oil marketing companies are taking steps for increased use of superior quality cylinder seals to prevent pilferage/loss of product in transit. The field staff of oil companies carries out periodic inspections of distributors'